



National Company Law Tribunal

6th Floor, Block-3,
CGO Complex, Lodhi Road
New Delhi-110003
Dated: 14.4.2020

CIRCULAR

1. It is to bring to the kind notice of learned Members, as per the instructions of the President, Member authored orders pending for pronouncement, may send the prepared draft order to his/her counterpart by mail, if the counterpart agrees with the draft order, he/she shall reciprocate his decision to the author of the order, based on such agreement, the author of the order can pronounce the order with his signature and send the copy to the Registrar NCLT, Delhi, so that uploading of orders on the website be ensured.
2. If any member is in disagreement with such draft order, he/she may prepare his/her order within one week after receipt of the draft order, then the Registry, at the directions of the President, would send it to third Member.
3. As to supply of relevant material papers, please decide yourself what material paper or part of paper book is required to him/her, the concerned Registry will put its efforts to see those papers through mail reached to the concerned Member. As to the places, which are under red zone and where situation does not let the concerned employee move out, the Registrar concerned may take that information by mail from the respective counsel and send it to the learned Member.
4. By following this procedure, please clear the pendency as early as possible. After one week, the Registry concerned shall report the progress to the Registrar, NCLT, Delhi.
5. It is further reminded that the practice of reopening the reserved orders to show pendency is cleared will be seriously viewed and appropriate steps will be initiated.
6. This issues with approval of Hon'ble Acting President, NCLT.

Sd/-
(Shiv Ram Bairwa)
Registrar

Copy to:

1. The All Hon'ble Members, NCLT,
2. All Deputy Registrar/ Assistant Registrar, NCLT Benches.